

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S SEVENN PROTECTIVE FABRICS PRIVATE LIMITED

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Sevens Protective Fabrics Private Limited
2.	Date of incorporation of corporate debtor	04.01.2011
3.	Authority under which corporate debtor is incorporated/ registered	ROC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U25200GJ2011PTC063495
5.	Address of the registered office and principal office (if any) of corporate debtor	20B, Tin Murti Bunglows, Near Devansh Bungalow, Surdhara Circle, Thaltej, Ahmedabad, Gujarat, India, 380054
6.	Date of closure of Insolvency Resolution Process	13.08.2025
7.	Liquidation commencement date of corporate debtor	13.08.2025
8.	Name and registration number of the insolvency professional acting as liquidator	CA IP Vineeta Maheshwari IBBI/IPA-001/IP-P00185/2017-18/10364
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office No-302, Third Floor, Reegus Business Centre, Nr Anupam Bunglows, New Citylight Road, Bhathan, Vesu, Surat, Gujarat ,395007; Email id: ipvineetak@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id.: liq.spfpl@gmail.com
11.	Last date for submission of claims	12.09.2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench 2, has ordered the commencement of liquidation of M/s Sevens Protective Fabrics Private Limited on 13.08.2025.

The stakeholders of M/s Sevens Protective Fabrics Private Limited are hereby called upon to submit their claims with proof on or before 12.09.2025 to the liquidator, at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholders during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

FOR SEVENN PROTECTIVE FABRICS PRIVATE LIMITED
IN LIQUIDATION

Vineeta

CA IP Vineeta Maheshwari
Liquidator in the matter of M/s. Sevens Protective Fabrics Private Limited
IBBI Registration No.: IBBI/IPA-001/IP-P00185/2017-18/10364
Email id: liq.spfpl@gmail.com

LIQUIDATOR



Date: 15.08.2025
Place: Surat

AU SMALL FINANCE BANK LIMITED
INFORMATION NOTICE

The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which has been sold by **AU Small Finance Bank Ltd. (A Scheduled Commercial Bank)** through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For other queries contact: **Mr. Satish Patel - 8980012693** or at nearest branch.

Loan A/c No./Name of Borrower/Co-Borrower/Mortgagor/Guarantor	Detail of Mortgaged Property
(Loan A/C No.) L9001060121810542, Smt. Vaghela Ritaben Kirtikumar W/O Fulabhai (Borrower), Kirti Kumar Nanubhai Vaghela S/O Nanubhai (Co-Borrower)	Property Situated At- Plot No 60, Survey No 1 Paiki 61, Village- Himat Nagar, Dist- Sabarkantha, Gujarat Admeasuring 200 Sq.Mtr
(Loan A/C No.) L9001060123242550, Nakoda Sales Corporation Through its proprietor Jain Sureshchandra (Borrower), Smt. Sheetal Sureshchandra Jain W/O Sureshchandra Jain (Co-Borrower), Sureshchandra Jain S/O Rajmalji Jain (Co-Borrower), Pawan Kumar Pitlarya S/O Suresh (Co-Borrower)	Property Situated At- Paika Plot No- 1 & 2, Flat No 303, Third Floor, Smt Sai Complex, Block No- 139,Vil- Kadodara, Ta- Palsana, Dist- Surat, Gujarat Admeasuring 59.76 Sq.Mtr. Along with 6.00 Sq.Mtr Undivided Share

Date : 14/08/2025
 Place : Ahmedabad

Authorised Officer
AU Small Finance Bank Limited

FORM B PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SEVENN PROTECTIVE FABRICS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Sevnenn Protective Fabrics Private Limited
2.	Date of incorporation of corporate debtor	04.01.2011
3.	Authority under which corporate debtor is incorporated/ registered	RuC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U25200GJ2011PTC063495
5.	Address of the registered office and principal office (if any) of corporate debtor	20B, Tin Murti Bungalows, Near Devansh Bungalow, Sudhara Circle, Thaltej, Ahmedabad, Gujarat, India, 380054
6.	Date of closure of Insolvency Resolution Process	13.08.2025
7.	Liquidation commencement date of corporate debtor	13.08.2025
8.	Name and registration number of the insolvency professional acting as liquidator	CA IP Vineeta Maheshwari IBBI/HPA-001/HP-P001/85/2017-18/10364
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office No-302, Third Floor, Reagus Business Centre, Nr Anupam Bungalows, New Citylight Road, Bhathnan, Vesu, Surat, Gujarat. 395007. Email id: ipvineetask@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id: liq.spfl@gmail.com
11.	Last date for submission of claims	12.09.2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, has ordered the commencement of liquidation of M/s Sevnenn Protective Fabrics Private Limited on 13.08.2025.

The stakeholders of M/s Sevnenn Protective Fabrics Private Limited are hereby called upon to submit their claims with proof on or before 12.09.2025 to the liquidator, at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Sd/-
CA IP Vineeta Maheshwari
 Date: 15.08.2025 Liquidator in the matter of **Sevnenn Protective Fabrics Private Limited**
 Place: Surat Email id: liq.spfl@gmail.com

FEDBANK FINANCIAL SERVICES LTD.
 Registered Office: Unit No. 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20/05/2025 calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor:- (1) Mr. DINESHBHAI VIRABHAI PUROHIT (Borrower); (2) Mrs. RINKUBEN DINESHBHAI ROHIT, to repay the amount mentioned in the said notice being Rs. 25,87,920/- (Rupees Twenty Five Lakhs Eighty Seven Thousand Nine Hundred Twenty only) as on 16/05/2025 i.e. Rs. 1,586,028/- (Rupees Fifteen Lakhs Eighty Six Thousand Twenty Eight Only) in Loan Account No. FEDAHMLAP0534289 and Rs. 1,001,892/- (Rupees Ten Lakhs One Thousand Eight Hundred Ninety Two Only) in Loan Account No. FEDAHMLAP0534290 and Rs. 4,502,100/- (Rupees Forty Five Lakhs Two Thousand One Hundred only) as on 16/05/2025 in Loan Account No. FEDAHMLAP0534291 together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorised officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the **AUGUST 13 of the year 2025.**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount Rs. 25,87,920/- (Rupees Twenty Five Lakhs Eighty Seven Thousand Nine Hundred Twenty only) as on 16/05/2025 i.e. Rs. 1,586,028/- (Rupees Fifteen Lakhs Eighty Six Thousand Twenty Eight Only) in Loan Account No. FEDAHMLAP0534289 and Rs. 1,001,892/- (Rupees Ten Lakhs One Thousand Eight Hundred Ninety Two Only) in Loan Account No. FEDAHMLAP0534290 and Rs. 4,502,100/- (Rupees Forty Five Lakhs Two Thousand One Hundred only) as on 16/05/2025 in Loan Account No. FEDAHMLAP0534291 together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

SCHEDULE I: DESCRIPTION OF THE MORTGAGED PROPERTY: FOR FEDAHMLAP0534289 & FEDAHMLAP0534290:-COMMERCIAL PROPERTY BEARING SHOP NO 4 (ADMEASURING ABOUT 28 SQ. YARDS & CONSTRUCTION THERE ON GROUND FLOOR, IN THE SCHEME KNOWN AS "SWEET HOME SOCIETY", HARIVALLA CO.OP. HOUSING SOCIETY LTD. VIBHAG-2, SITUATED ON SURVEY NO.797, MOUJE: NARODA, TALUKA: ASARVA, DIST & SUB DISTRICT: AHMEDABAD, AS BOUNDARIES:- EAST – BHAGIRATH INTER-CITY HOUSES, WEST – 80 FT'S ROAD, NORTH – SHOP NO.3 WITH WALL, SOUTH – SHOP NO.5 WITH WALL.

FOR FEDAHMLAP0534291:- COMMERCIAL PROPERTY BEARING SHOP NO.01 (ADM. 29.70 SQ. MTRS. SBUAAS PER TAX BILL), SHOP NO.02 (ADM. 29.70 SQ. MTRS. SBUAAS PER TAX BILL) & SHOP NO.03 (ADM. 25.08 SQ. MTRS. SBUS AS PER TAX BILL) ON 2ND FLOOR, IN THE SCHEME KNOWN AS "PARSHWANATH TOWNSHIP VIBHAG-12", PARSHWANATH TOWNSHIP CO.OP. HOUSING SOCIETY LTD., SITUATED AT SURVEY NO. 857/1/2 PAIKI, MOUJE: NARODA, TALUKA: ASARVA, DIST. & SUB DISTRICT AHMEDABAD, AS BOUNDARIES:- EAST – SPACE THEREAFTER ROAD, WEST – SWAMINARAYAN FLAT, NORTH – SHRIJUDHAM SOCIETY, SOUTH – SHOP NO.2.

Sd/-
 Authorised Officer
Fedbank Financial Services Ltd
 Date:- 13/08/2025

AHMEDABAD STEEL CRAFT LIMITED
 CIN: L27109GJ1972PLC011500

Registered Office: 213, Sakar -V, Behind Natraj Cinema, Off. Ashram Road, Ashram Road P.O. Ahmedabad, Gujarat - 380009 | Phone: +919599193755
 E-mail id: ascsteelad1@gmail.com | Website: www.steelcraft.co.in

EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025
 (₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter Ended		Year Ended	
		30/06/2025 (Un-Audited)	31/03/2025 (Audited)		30/06/2024 (Un-Audited)
1.	Total Income from operations (net)	4267.73	6530.37	34.59	17229.07
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	449.49	476.43	(0.30)	1247.26
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	449.49	476.43	(0.30)	1247.26
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	336.35	348.91	(0.30)	1070.39
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	343.43	330.92	(15.57)	1073.41
6.	Equity Share Capital	1,509.20	964.20	409.20	964.20
7.	Other Equity excluding Revaluation Reserve	NA	NA	NA	9,024.46
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	3.46	8.37	(0.01)	25.68
	Diluted:	3.46	5.62	(0.01)	17.25

Note: The above is an extract of the detailed format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2025 are available on the website of the Company i.e. www.steelcraft.co.in and on the website of BSE Ltd (www.bseindia.com)

Sd/-
ROHIT PANDEY
 MANAGING DIRECTOR
 DIN : 03425671

Date: 14.08.2025
 Place: Ahmedabad

M/S MINTIFI FINSERVE PRIVATE LIMITED,
 Reg. Office: Times Square, Unit No. 3B, 2nd Floor, Opp. Mittal Industries Estate, Andheri-Kurla Road, Marol Naka, Andheri – East, Mumbai-400059/ Branch Office: 304, Aditya Arcade, C Road, near Shrihari Society/Swasik Charasta near Choice Rest, Ahmedabad-380009, Gujarat.

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Mintifi Finserve Private Limited, hereby gives the following notice to the Borrower(s) / Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Loan(s) against Property Mortgaged to them by M/s Mintifi Finserve Private Limited and as a consequence the Loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known address, however the same have been returned un-covered/undelivered, as such the Borrower (s)/Co-Borrower(s) are hereby intimated / informed by way of this publication notice to clear their outstanding dues under the loan facility availed by them from time to time.

Loan Account No./Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Loan Account Nos. OD126432 1. Aaryta Enterprise (Borrower) Block A -511, 5TH Floor R, Radhe Kishan Business Park, Narol Isanpur Highway, Isanpur, Ahmedabad, Gujarat, 382443 2. Tusharbhaji Jani (Co-Borrower) At: 6,Pooja Bungalows,Manmohan Park Char Rasta, Odhav Industrial Estate-382415 Also At: Office No 715, Seventh Floor, Shyam Business Hub, B/5 HP Petrol Pump KD Joshi & Sons, Nr Hotel Avtaar, & Guest House, Narol Naroda Road, Mouje Isanpur, Ta Maninagar, Dist Ahmedabad-382405 3. Manisha Jani (Co-Borrower) At: 6,Pooja Bungalows,Manmohan Park Char Rasta, Odhav Industrial Estate-382415 Also At: Office No 715, Seventh Floor, Shyam Business Hub, B/5 HP Petrol Pump KD Joshi & Sons, Nr Hotel Avtaar, & Guest House, Narol Naroda Road, Mouje Isanpur, Ta Maninagar, Dist Ahmedabad-382405 4. Raval Jaydat (Co-Borrower) At: 62, Shantibag Soc. b/h Motibaug Soc. Nr. Isanpur School Isanpur Ahmedabad,, 382415, Gujarat Also At: Office No 715, Seventh Floor, Shyam Business Hub, B/5 HP Petrol Pump KD Joshi & Sons, Nr Hotel Avtaar, & Guest House, Narol Naroda Road, Mouje Isanpur, Ta Maninagar, Dist Ahmedabad-382405	All that pieces and parcels of immovable property being Office bearing No. 714 having built-up area admeasuring 28-16 Sq. Mt. on Seventh Floor & undivided proportionate land admeasuring 9-27 Sq. Mt. of building named "Shyam Business Hub" constructed on land admeasuring 2365-00 Sq. Mt. of F.P. No. 39/1 of T.P Scheme No. 55 of Survey No. 382 of mouje Isanpur of Maninagar Taluka & Ahmedabad District. Boundaries of the said property are as under; North : Office No. 713.; Office No. 715, East: other's Property, West: Common Passage	13.08.2025 Rs. 52,47,814.00/- (Rupees Fifty Two Lakh Forty Seven Thousand Eight Hundred Fourteen Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with M/s Mintifi Finserve Private Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security InterestAct, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which M/s Mintifi Finserve Private Limited has the charge.

Date: 15.08.2025 Place:- GUJARAT Authorized Officer M/s Mintifi Finserve Private Limited

SAANVI ADVISORS LIMITED
 Registered Office: 304, Shoppers Plaza V.Govt. Servants Hsg. Society Ltd Opp Municipal Market, CG Road, Navrangpura, , Ahmedabad, Gujarat, India, 380009

Corporate office: Office No.245 2nd floor MP Mat, MP Block Pitampura, Rani Bagh North West Delhi, Delhi- 110034
 CIN: L74140GJ1981PLC084205; Email: saanviadvisors70@gmail.com
 Mob. No. 9818428228. Website: https://www.saanviadvisors.in/

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2025
 (Rupees in Lakhs)

Sr. No.	Particulars	Quarter ended 30/06/2025		Quarter ended 31/03/2025		Year ended 30/06/2024	
		Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	7.67	57.28	6.77	76.83		
2	Net Profit for the period (before tax, Exceptional and/or extraordinary items)	6.06	51.77	4.90	63.28		
3	Net Profit before tax for the period (after Exceptional and/or extraordinary items)	6.06	51.77	4.90	63.28		
4	Net Profit for the period after tax and Exceptional and/or extraordinary items	4.53	38.88	3.67	47.35		
5	Total Comprehensive Income for the period (comprising profit for the period (after tax) and other Comprehensive Income (after Tax)	4.53	38.88	3.67	47.35		
6	Equity Shares Capital (Face value Rs.10/- Per equity share)	201.05	201.05	201.05	201.05		
7	Earnings Per Share (for continuing and discontinued Operations) Basic or diluted	0.23	1.93	0.18	2.36		

Notes :-

- The above extract is a detailed format of Financial Results filed with the Stock Exchanges under the Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results is available on the stock exchanges website: www.mseil.in. The same is also available on the company's Website: www.saanviadvisors.in.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their Meeting held on 14th August, 2025.
- This Statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable.
- Segment wise report is not applicable to the company.
- Figures for the previous period have been regrouped/re-classified to conform to the figures of the current period.
- The Company has no subsidiary/associate/Joint Venture Company (ies).

Sd/-
DEV SETHI
 MANAGING DIRECTOR
 DIN : 09584466

Place: New Delhi
 Date : 14-08-2025

BOSTON BIO SYSTEMS LIMITED
 Regd. Office: A-828, Sun West Bank, Ashram Road P.O, Ahmedabad, City Taluka, Gujarat, India, 380009
 CIN NO.: L31100GJ1995PLC025476, Email: bostonssystem@yahoo.com

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30th JUNE 2025
 (Rupees in Lakhs)

Sr. No.	Particulars	Quarter ended 30/06/2025		Quarter ended 31/03/2025		Quarter ended 30/06/2024		Year ended 31/03/2025	
		Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	18.05	19.25	-	19.25				
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary Items)	5.36	(49.05)	-	(54.73)				
3	Net Profit before tax for the period (after Exceptional and/or Extraordinary Items)	5.36	(49.05)	-	(54.73)				
4	Net Profit for the period after tax and Exceptional and/or Extraordinary Items	4.01	(49.05)	-	(54.73)				
5	Total Comprehensive Income for the period (comprising profit for the period (after tax) and other Comprehensive Income (after Tax)	-	-	-	-				
6	Equity Shares Capital (Face value Rs.10/- Per equity share)	700.22	700.22	700.22	700.22				
7	Earnings Per Share (for continuing and discontinued Operations) Basic and diluted	0.06	(0.70)	-	(0.78)				
		0.06	(0.70)	-	(0.78)				

Notes:

- This extract of the detailed format of Financial Results filed with the Stock Exchanges under the Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the stock exchanges website : www.bseindia.com The same is also available on the company's Website: www.bostonbio.in
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their Meeting held on 14th August 2025.
- Other Figures, except Earnings per share, for the previous period have been regrouped/rearranged wherever necessary to correspond with the Current period's figures.
- The Company has no subsidiary/associate/Joint Venture Company (ies).
- The Operations of the company are considered as a single business product. Segment reporting is not applicable.

Sd/-
Ghanshyam Dhananjay Gaval
 Managing Director
 DIN: 03343352

Place: Gujarat
 Date : 14-08-2025

Bharat Global Developers Limited
 (Formerly known as Kkrraft Developers Limited)
 CIN: L70100GJ1992PLC017815

Regd. Off.: G block , Uniza Corporate Office, Premchand Nagar Rd, Opp. Krishna Complex, Stellite, Azad Society, Ahmedabad, Ahmadabad City, Gujarat, India, 380015
 Website : www.bgdil.co.in Email: sequelerou@gmail.com /inquiry@bgdil.co.in
 Contact No: (+91)79-49229525

EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025
 (₹ in Lacs except for earning per share data)

Sl. No.	Particulars	Quarter Ended		Year Ended	
		30/06/2025 (Un-Audited)	31/03/2025 (Audited)		30/06/2024 (Un-Audited)
1	Total Income from Operations	2102.37	12454.16	5405.30	68322.04
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/ or extraordinary items)	189.91	264.85	342.93	2159.28
3	Net Profit/ (Loss) for the period before Tax (after Exceptional and/ or extraordinary items)	189.91	264.85	342.93	2159.28
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/ or extraordinary items)	142.88	198.93	253.80	1602.96
5	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	142.88	198.93	253.80	1602.96
6	Equity Share Capital	10125.96	10125.96	9775.96	10125.96
7	Face Value of Equity Shares (in Rs.)	10.00	10.00	10.00	10.00
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	0.14	0.20	0.26	1.60
	Diluted:	0.14	0.20	0.26	1.60

Note: The above is an extract of the detailed format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2025 are available on the website of the Company i.e. www.steelcraft.co.in and on the website of BSE Ltd (www.bseindia.com)

Sd/-
KEYURKUMAR PRAVINBHAI PATEL
 EXECUTIVE DIRECTOR
 DIN: 10822762

Date: 14.08.2025
 Place: Ahmedabad

Capri Global Housing Finance Limited
 Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013.
 Office Address : 9th Floor, BBC Tower, Opposite Law Garden, Near Axis Bank, Ahmedabad-380006.

POSSESSION NOTICE
 (for immovable Property)

Whereas the undersigned being the Authorized Officer of **Capri Global Housing Finance Limited (CGHFL)** under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub -section (4) of the section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. "The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "CGHFL" for an amount as mentioned herein under with interest thereon.

Name of the Borrower/ Guarantor	Description of Secured Asset (Immovable Properties)	Demand Notice Date & Amount	Date of Possession
Loan Account No. LNHLSUR000065153 (Old) / 50300000919729 (New) & Surat Branch), Mr. MehuKumar Bhavanbhai Sawaj C/o Ganesh Creation Through its Proprietor Mrs. Bhavnaben Bhavanbhai Sawaj Mr. Dharmesh Bhavanbhai Sawaj Mr. Mukesh Namdev Jedhav	All that Piece and Parcel of the Property Plot No. A-56, Block No. 165, Admeasuring area 88.23 Sq.Mtrs., with Ground floor Constructed, Road & COP Undivided Share of Land Admeasuring 7.43 Sq Mtrs, Known as "Shree Sharmila (Laskana) Co. Op. Housing Society Limited" Situated at Village - Laskana, Near Laskana Chokadi, Kholwad Road, Revenue Survey No. 207, Taluka - Kamrej, District - Surat, Gujarat- 395006. Bounded as per Sale Deed - North : By Khadi, South : By Society Road, East : By Plot No. 56, West : By Margin Area.	09.05.2025 Rs. 38,31,352/-	11.08.2025 (Symbolic)

Sd/-, (Authorized Officer),
For, Capri Global Housing Finance Limited

Date : 15.08.2025
 Place : Gujarat

EQUITAS SMALL FINANCE BANK LTD (FORMERLY KNOWN AS EQUITAS FINANCE LTD)
 REGISTERED OFFICE- NO. 769, SPANCER PLAZA 4th FLOOR, PHASE II, ANNA SALAI, CHENNAI, TN- 600002, PH-044-42995000, 044-42995050

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

APPENDIX IV-A [See proviso to Rule 8(6)] – Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest(Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Equitas small finance Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is basis for recovery of dues in below mentioned accounts. The details of Borrower(s) Mortgagor(s)/ Guarantor(s)/ Secured Assets Dues Reserve Price/E-Auction date & time and Bid Increase Amount are mentioned below

Name & Address of Borrowers/ Mortgagors/ Guarantors	Description of the Immovable Properties with known encumbrances, if any	Reserve Price EMD Price Bid Increase Price	Date & Time of E-Auction	Loan / Total Dues
1. Mr. CHIPARIYA SUNIL, S/o.Dhirubhai CHIPARIYA, 2. Mrs. CHIPARIYA Sapna, W/o. CHIPARIYA SUNIL, (Both are residing at Dadija, Dadija, Jamnagar, Gujarat - 361012) Also at :- SUB Plot No 2/4 MODI NO VADO NR PAVAN CHAKKI,OFF PAVAN CHAKKI ROAD, JAMNAGAR, JAMNAGAR, Gujarat - 361012	All that piece and parcel immovable property of Residential of Sub Plot No. 2/4 of Plot No.2 Land admeasuring area 55.53 Sq.Mtrs. Construction there on situate at R.S. No. 22, C.S. No. 2318 Paiki, C.S. Ward No. 13, Sheet No. 464 at Taluka and District Jamnagar. In the state of Gujarat. Situated at within the Sub-Registration District of Jamnagar and Registration District of Jamnagar.	Rs.15,00,000 Rs.1,50,000 Rs.10,000	04-09-2025 From 11.00 AM to 12.30 PM	Loan Account No:-EMFJAMNR0054077 / ELPJAMNR0054078 Claim Amount Due Rs.2185826/- as on 19-12-2023 with further interest from 20-12-2023 with monthly rent, charges and costs, etc., (Total Outstanding being Rs.2844619/- as on 04-08-2025).

For details and queries on purchase and sale contact no- Satish 994